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NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL APPLICATION NUMBER PETITION NUMBER : CP/6/2018 NAME OF THE PETITIONER(S) : ARUMUGASAMI : SARAVANA SELVARATHINAM & 10 OTHERS NAME OF THE RESPONDENT(S) **UNDER SECTION** : 241/242 **SIGNATURE** S.No. NAME (IN CAPITAL) DESIGNATION REPRESENTATION BY WHOM NAVEEN 1 count molities & GLIMOHAN KUMAR M.V. VIJAYA BAKAR COUNSEL FOR 11th RESPONDENT Puther Siddharther Counsel for 1,284 Respondent

ORDER

Counsels for both the parties are present. Counsel for R1, R2 and R4 present and has undertaken to file vakalat on behalf of R3. Counsel for R8 present. Counsel for R11 present. No representation on behalf of other respondents. The Registry is directed to issue notice to the R5, R6, R7, R9 and R10. The Petitioner is also directed to issue private notice to the said Respondents and file proof of the same. The petitioner has prayed for grant of interim reliefs; one of the prayers is to order for protection of the assets of the 1st Respondent Company. Therefore, the Respondents are restrained from selling, alienating, transferring, mortgaging or in any other manner encumbering the movable properties of the 1st Respondent Company till the disposal of the Company Petition. Put up on 15.03.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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